



2026:AHC:44776

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. ANTICIPATORY BAIL APPLICATION U/S 482 BNSS No.**  
**- 2064 of 2026**

Prateek Pandey

.....Applicant(s)

Versus

State of U.P. and Another

.....Opposite  
Party(s)

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| Counsel for Applicant(s)      | : | Sanjay Kumar Singh |
| Counsel for Opposite Party(s) | : | G.A.               |

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**Court No. - 65**

**HON'BLE DR. GAUTAM CHOWDHARY, J.**

1. Shri B. K. Pandey, Advocate, has filed his vakalatnama on behalf of informant, which is taken on record.
2. Heard learned counsel for the applicant, Shri Jay Ram Pandey, learned A.G.A. for the State as well as learned counsel for the informant and perused the record.
3. The present application has been moved seeking anticipatory bail in Case Crime No. 276 of 2025, under Sections 281, 125(A), 125(B), 1505, 61(2) of B.N.S., Police Station Naini, District Prayagraj, with the prayer that in the event of arrest, applicant may be released on anticipatory bail.
4. Learned counsel for the applicant submits that this is the second anticipatory bail application moved on behalf of applicant. His first anticipatory bail application was filed prior to submission of charge sheet which was allowed by this Court vide order dated 15.09.2025 passed in Criminal Misc. Anticipatory Bail Application No. 7300 of 2025, with the direction that in the event of arrest applicant be released on anticipatory bail till submission of charge sheet. Now, charge sheet has been filed against the applicant, thus, there is apprehension that he may be arrested in the above-mentioned case. It has further been submitted that applicant has no criminal antecedents and that no coercive process has been issued against the applicant so far. It was also submitted that applicant undertakes to cooperate during trial and would appear as and when required by the trial court. It has been stated that in case, the applicant is granted anticipatory bail, he shall not misuse the liberty of bail and will cooperate with the trial and would obey all conditions of bail.
5. Learned A.G.A. and learned counsel for first informant have opposed the application for anticipatory bail.

6. It may be stated that in case of **Siddharam Satlingappa Mhetre v. State of Maharashtra, (2011) 1 SCC 694**, it has been held by Hon'ble Supreme Court that while deciding anticipatory bail, Court must consider nature and gravity of accusation, antecedent of accused, possibility of accused to flee from justice and that Court must evaluate entire available material against the accused carefully and that the exact role of the accused has also to be taken into consideration.

7. In the instant case, considering the settled principle of law regarding anticipatory bail, submissions of the learned counsel for the parties, nature of accusation, role of applicant and all attending facts and circumstances of the case, and considering the fact that credible and clinching evidence found against the applicant during the course of investigation, which culminated into the submission of charge sheet, without expressing any opinion on merit of the case, no case for anticipatory bail is made out.

8. The anticipatory bail application is **rejected**.

**(Dr. Gautam Chowdhary,J.)**

**February 26, 2026**

Mustaqeem.